

O.A. No. 283/08

ORDER DATED 13<sup>th</sup> AUGUST, 2008

**Coram:**

Hon'ble Shri Justice K. Thankappan, Member (J)  
Hon'ble Shri C.R. Mohapatra, Member (A)

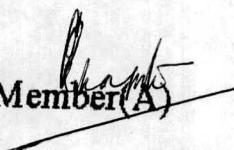
Heard Mr. J.K. Khuntia, Ld. Counsel appearing for the applicant and Mr. U.B. Mohapatra, Ld. Sr. Standing Counsel for the Respondents.

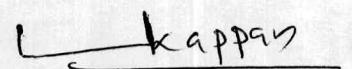
2. The applicant has filed this application praying that the Respondent-authorities i.e. Respondent No.2 & 3 may be directed to dispose of Annexure-A/6 representation dt.19.05.2008. In the above representation the applicant had stated that the outstanding dues of his father may be released in his favour as the successor of his father. However, *on* this representation the Department have not taken any action hitherto.

3. On considering the prayer in the application and the facts now revealed before this Tribunal, we are of the view that this Original Application can be disposed of without considering it on merit at the admission stage itself by directing the Deputy Director General, Eastern Region, Geological Survey of India, Salt Lake, D.K.-6, Sector-II, Kolkata-91, (Respondent No.3) to consider the above representation and pass appropriate order thereon within 30 (Thirty) days of the receipt of copy of this order. In view of the above observation

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and direction this Original Application is disposed of at the admission stage.

4. Copy of this order shall be served to Mr. J.K. Khuntia, Ld. Counsel appearing for the applicant and Mr. U.B. Mohapatra, Ld. Sr. Standing Counsel for the Respondents.

  
Member (A)

  
MEMBER (J)